

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.276/99

Monday this the 21st day of June, 1999

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

P.Mohanam,
Extra Departmental Mail Carrier/
Extra Departmental Delivery Agent,
Valichikala PO, Adichanelloor,
Kollam.Applicant

(By Advocate Mr. G.Sasidharan Chempazhanthiyil)

Vs.

1. The Assistant Superintendent of Post Offices,
South Sub Division, Kollam.
2. Senior Superintendent of Post Offices,
Kollam.
3. Chief Post Master General,
Kerala Circle, Trivandrum.
4. V.Gopalakrishnan, Extra
Departmental Delivery Agent,
Velichikala-691673, Adichanelloor.Respondents

(By Advocate Mr. R.Prasanth Kumar ACGSC for R.lto3)

The application having been heard on 21.6.99, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant has filed this application for the
following reliefs:

1. Declare that the applicant is entitled to
be transferred and posted as Extra
Departmental Delivery Agent, Velichikala on
regular basis and direct the Ist respondent
to take action accordingly.
2. Declare that the appointment of the 4th
respondent as Extra Departmental Delivery
Agent, having regard to the facts and
circumstances of the case, is illegal and
direct the first respondent to take further
action to replace him by the applicant.
3. Direct the respondents 1&2 to pay the
applicant wages in the scale of pay as
applicable to Extra Departmental Delivery
Agent with effect from 1.3.98.

4. Direct the Ist respondent to keep in abeyance further steps to make a fresh recruitment to the post of Extra Departmental Delivery Agent, Velichikala.

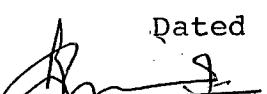
5. Any other further relief or order as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice.

6. Award thecost of these proceedings."

2. Today learned Additional Central Govt. Standing Counsel appearing for the respondents 1 to 3 brought to our notice order dated 1.5.99 of the Assistant Superintendent of Post Offices, Kollam South Sub Dn. Kollam.1 by which the applicant has been transferred and posted as EDDA, Velichikala with effect from the Forenoon of 1.5.99 as also a copy of the Order dated 31.5.99 by which the applicant had been ordered to be paid the wages as EDDA from 1.3.98 to 19.11.98. The learned counsel for the respondents states that in view of these orders and the posting of the applicant on transfer as EDDA, Velichikala nothing survives in this application for further consideration. Learned counsel for the applicant states that in view of the facts stated by the learned counsel for the respondents 1 to 3, the applicant's grievances have been redressed and that the application may be closed recording the submission of the learned Additional Central Govt. Standing Counsel.

3. Recording the submission made by the learned ACGSC that the applicant has since been transferred and posted as EDDA, Velichikala and has been paid the wages accordingly, the application is closed. No order as to costs.

Dated the 21st day of June, 1999


G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN

VICE CHAIRMAN

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